

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00427/2018 & OA/310/00428/2018**

**in OA/310/00901/2016**

**Dated Friday the 3<sup>rd</sup> day of August Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

**&**

**HON'BLE MR. P. MADHAVAN, Member (J)**

1. Union of India rep by,  
The General Manager,  
Southern Railway, Park Town, Chennai.

2. The Sr. Divisional Electrical Engineer,  
Rolling Stock, Southern Railway,  
Arakkonam, Vellore District.

3. The Sr. Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
Park Town, Chennai 600003. ....Applicants/Respondents

By Advocate Mr. P. Srinivasan

Vs

Tmt. Kanniammal. ....Respondent/Applicant

By Advocate M/s. A. Abdullah Ahamed

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

MA 427/2018 is filed for condonation of delay in filing MA 428/2018 seeking extension of time to comply with the order of this Tribunal dt. 22.12.2017 of this Tribunal.

2. It is submitted that the matter is already under consideration of the competent authority and the official procedures have resulted in a certain delay which was unavoidable. Reference is made to Annexure AR1 correspondence dt. 21.05.2018 by which the Railway Board has sought certain information/details such as concurrence of the Principal Financial Advisor, financial condition of the family as also the details of hardships faced. The MA applicant has collected the relevant information and would be sending it to the Railway Board shortly. Accordingly, some time would be required to comply with the order, it is submitted.

3. Learned counsel for OA applicant/MA respondent vehemently opposes the prayer stating that the OA applicant is a widow with five children and the respondents were not taking her case seriously, even after the specific order of this Tribunal.

4. Learned counsel for MA applicant would, however, submit that the MA applicants intended to comply with the order of the Tribunal and, therefore, in the interest of justice, some time may be granted.

5. Keeping in view the aforesaid submission, one month's time is granted from today to comply with the order of this Tribunal. No further MA for extension of time will be entertained.

6. MA for extension of time is disposed of. Consequently, MA for condonation of delay stands disposed of.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**03.08.2018**

SKSI